



CORRECTED AS ON 26/03/2021
SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION, 2021
LIST OF UNSTARRED QUESTIONS FOR ANSWER ON
26TH MARCH, 2021
TOTAL NO. QUESTIONS: 80

SHRI ALEIXO REGINALDO LOURENCO

ACCESSIBILITY TO THE PERSONS WITH DISABILITIES IN GOA

1. WILL the Minister for Panchayati Raj be pleased to state:
 - (a) the steps taken by the Government to make Village Panchayats Offices accessible to the persons with disabilities; and
 - (b) the Village Panchayat-wise details of the facilities made available to the persons with disability?

SHRI ALEIXO REGINALDO LOURENCO

BUS TRANSPORT

2. WILL the Minister for Transport be pleased to state:
 - (a) whether the Government is aware of the fact that due to the Covid-19 Pandemic, many of the KTC and Private buses are running skeletal services thereby creating lots of commuting problems; steps taken by the Department to mitigate the hardships of commuters like students, office goers, people visiting Government offices and senior citizens; and
 - (b) whether the Government is aware of the situation that there is no proper transport for the students of classes/standards IX, X, XI and XII whose classes have been started by the Government to go to school, if so, the details of the measures taken by the Government in this matter?

SHRI ALEIXO REGINALDO LOURENCO

VILLAGE PANCHAYATS IN NORTH & SOUTH DISTRICTS

3. WILL the Minister for Panchayati Raj be pleased to state:
 - (a) the total number of Village Panchayats in the districts of North Goa and South Goa with details District-wise;

- (b) whether all the Village Panchayats have Secretaries/ Talathi holding independent charge or having additional charge of other Panchayats with details thereof;
- (c) the number of Village Panchayats that have their independent Panchayat Ghar with Panchayat Ghar District- wise details thereof;
- (d) the details of the criteria required to construct a modern Panchayat Ghar;
- (e) the number of new Panchayat Ghars built under the Panchayat Raj for the last five years with details thereof;
- (f) the cost and expenditure incurred for each of the Panchayat Ghar;
- (g) the number of Panchayat Ghars in the pipe line for new building with details of the area of the building and expenditure that will be incurred for the same;
- (h) the number of Panchayat Ghars housed in rented premises with details thereof, and
- (i) details of how the concerned village panchayats will maintain the newly constructed Panchayat Ghars?

SHRI ALEIXO REGINALDO LOURENCO

GIRLS HOSTEL OF GOA COLLEGE OF MUSIC

4. **Transferred to Education as Unstarred LAQ No. 65 answered on 24/03/2021.**

ALEIXO REGINALDO LOURENCO

PURCHASE OF AGRICULTURE APPLIANCES AND TOOLS

5. WILL the Minister for Agriculture be pleased to state:
- (a) whether agriculture appliances and tools have been purchased by the Department in the last five years;
 - (b) give details item wise and cost wise of each of the purchase and where it is being utilized for the benefits of local farmers; and
 - (c) give details of all the beneficiaries who have utilized the services of these appliances and tools Constituency-wise?

ALEIXO REGINALDO LOURENCO

SUBSIDY/SUPPORT PRICE

6. WILL the Minister for Agriculture be pleased to state:
- (a) the number of Societies/Agencies that have paid subsidy/support price for harvesting of Paddy last season, give details Constituency- wise ;
 - (b) whether the last Rabi crop for harvesting has been paid subsidy and support price, if so, give details, if not, the reasons therefor;

- (c) give the total number of agriculture societies that are registered with the Agriculture Department to avail the benefit of harvesting; and
- (d) whether the last season namely(Rabi) was a good season for farmers or whether there was a lot of damage to the crop, if so, the reasons therefor?

ALEIXO REGINALDO LOURENCO

DHARGAL AND MOPA FARMERS AFFECTED BY PROPOSED LINK ROAD AND AEROCITY

7. Transferred to Civil Aviation as Unstarred LAQ No. 67 answered on 24/03/2021.

ALEIXO REGINALDO LOURENCO

CONSTRUCTION OF HOUSES/BUILDINGS BY HOUSING BOARD

8. WILL the Minister for Housing Board be pleased to state:

- (a) details of the number of houses/flats/duplex/buildings that have been constructed by the Housing Board since inception, give details with their location, area of the building/duplex/houses;
- (b) number of these buildings/flats/duplex/houses that have been sold outright, give details Constituency-wise with name of the person who has bought it along with the location of the building;
- (c) number of these buildings/flats/houses/duplex owned by Goans and non-Goans, give details along with their names, address and the amount paid by each of the buyers; and
- (d) whether the new Amendment of October 2020 to Rule 6 of Goa Housing Board (Registration, Allotment and Sale of Tenements) of the Housing Board help Goans and not the residents of the other States; give details thereof?

SHRI ALEIXO REGINALDO LOURENCO

HOUSES FOR THE HOMELESS

9. Transferred to Urban Development as Unstarred LAQ No. 83 to be answer on 30/03/2021.

SHRI ALEIXO REGINALDO LOURENCO

FINANCIAL POSITION OF KTCL

10. WILL the Minister for Transport be pleased to state:

- (a) the details year-wise and route-wise separately of the total profit earned by Kadamba Transport Corporation Ltd. (KTCL) since March, 2012 till date;

- (b) the total number of buses purchased by KTC since March, 2012, the cost of each bus on road; whether the KTCL buses are insured for emergencies, furnish details and reasons;
- (c) the details of the total number of buses that will be replaced in the next 3 years;
- (d) the details of the frequent breakdowns and damages caused during accidents, provide details of total loss suffered by KTCL since 2012 year-wise, month-wise;
- (e) the details of the percentage of revenue lost by KTCL since March 2012 till date;
- (f) the reason for KTCL running into loss; and
- (g) the details of the new scheme proposed from 2016 till date and amount of subsidy received from the Government year-wise and month-wise?

SHRI ALEIXO REGINALDO LOURENCO

PLYING OF KADAMBA BUSES

11. WILL the Minister for Transport be pleased to state:

- (a) whether the Government is aware that students of Government Higher Secondary of Canancona belonging to the tribal areas of Gaondongrim and Cotigao are travelling by Kadamba bus after their regular classes;
- (b) if so, whether the Government is aware that the Kadamba Bus drops the students of interior areas of Bharsa and Badsorem at the main road;
- (c) if so, whether the Government is aware that these students have to cover long distance by walking in the hot sun;
- (d) if so, whether the Government intends to make arrangements to drop the students of Badsorem and Bharsa closer to their home;
- (e) if so, provide the time frame for the same; and
- (f) if not, the reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

KALA ACADEMY CLASSICAL MUSICAL CONCERTS

12. WILL the Minister for Art & Culture be pleased to state:

- (a) whether Kala Academy conducts any classical musical concerts if so;
 - i) name of the concerts;

- ii) names of the regular staff members who have performed in the above musical concerts
- iii) names of the regular staff members who have not performed in the above musical concerts and
- iv) whether Kala Academy will take steps to promote the talent of staff members mentioned in (iii) by allowing them to perform in the musical concerts organized by Kala Academy?

SHRI ALEIXO REGINALDO LOURENCO

VEGETABLE PRICE/RATE

13. WILL the Minister for Agriculture be pleased to state:

- (a) whether it is fact that the vegetable price/rates are fixed keeping in mind that the price of vegetables are procured from Belgavi;
- (b) if so, whether Government intend to increase the rates of certain vegetables to help our local farmer or pre fix the price/rate at least 2-3month in advance or provide subsidy for loses accrued due to high labour cost in the State compare to outside States;
- (c) if so, furnish details thereof; and
- (d) if not, reasons therefor?

SHRI ALEIXO REGINALDO LOURENCO

BENEFIT OF ATAL ASRA YOJANA, ANTYA SANSKAR AND CHILDREN OF WIDOW SCHEME

14. WILL the Minister for Tribal Welfare be pleased to state:

- (a) whether it is fact that many applications are submitted to avail benefit of Atal Asra Yojana, Antya Sanskar and Children of widow/Orphan Child Scheme from Canacona Constituency; and
- (b) if so, furnish the details such as total number of applications received from 2017 till date, total number of applications sanctioned, total number of applications pending with addresses and reasons for pendency?

SHRI ALEIXO REGINALDO LOURENCO

UNUSED VEHICLES/MACHINERY WITH KTCL

15. WILL the Minister for Transport be pleased to state:

- (a) details of the number of vehicles not in use for the past 12 months at all depots across the State;

- (b) furnish the details of the vehicles, make, model, wise (example Jeep 2 nos, truck 2 nos) which are not in use/service;
- (c) details of the plan of the Department for these unserviceable vehicles, whether they will be repaired or condemned or auctioned; by what time frame for the same;
- (d) furnish the commencement timelines of the Department to auction these vehicles; and
- (e) whether these auctioned vehicles will be advertised for inviting bidders with details thereof?

SHRI ATANASIO MONSERRATE

BENEFITS TO FARMERS CLUB

16. WILL the Minister for Cooperation be pleased to state:

- (a) whether the farmers club which are registered as Cooperatives get any benefits with details thereof;
- (b) the details of the penalty imposed on members who reside in Cooperative Housing Societies and refuse to pay their dues;
- (c) the number of Cooperative Banks in the State furnish the details; and
- (d) the details of the imposed penalty on a builder who constructs flats and refuses to register the Society?

SHRI ATANASIO MONSERRATE

APPLICATIONS PENDING UNDER SHETKARI ADHAR NIDHI

17. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government is earning revenue of only Rs. 1000/- from the nurseries who sell plants / fruit bearing trees at exorbitant prices; the reasons for the rates not being increased, so that the Department can earn revenue;
- (b) the quantum of concession given by the Department for purchase of tractor / transplanting machinery;
- (c) the number of applications pending under Shetkari Adhar Nidhi and the names of the applicants details of amounts released and details of the beneficiaries;
- (d) the measures Government has taken to motivate Goans to cultivate local vegetables / fruits and fruit bearing trees; the names of the beneficiaries and the details of the assistance given;
- (e) the number of farmers clubs / associations registered from Panaji and Taleigao Constituency and the details of the formalities and the facilities given to them; and

- (f) whether the Department has any plans to organise Farmers Mela every month in the major cities of Goa where only organic farm products will be sold?

SHRI ATANASIO MONSERRATE

ITEMS DISTRIBUTED BY THE FAIR PRICE SHOPS

18. WILL the Minister for Civil Supplies be pleased to state:

- (a) the details of the items distributed by the Fair Price Shops; details of the beneficiaries;
- (b) the number of Fair Price Shops located in Panaji and Taleigao; furnish details with address and the area of beneficiaries;
- (c) whether the Godown of the grains storage has been inspected to prevent rodents / rats from coming in contact with the grains that will be used for man consumption; and
- (d) whether the Government intends with proceeding with the Union Government's proposal of One Nation One Ration Card; if so, what are the changes to be done ?

SHRI DIGAMBAR KAMAT

BREAKFAST / LUNCH / DINNER AD PARTIES HOSTED BY CHIEF MINISTER

19. WILL the Minister for Protocol be pleased to state:

- (a) give details of Breakfast / Lunch / Dinner Parties hosted by the Chief Minister / Cabinet Ministers/IAS Officer / Head of the Department from 1st April, 2017 till date;
- i) name and designation of host;
- ii) date of event;
- iii) reasons for hosting Breakfast / Lunch / Dinner / Parties;
- iv) the number of people who attended;
- v) place of event; and
- vi) the amount spent by the Government on each event?

SHRI DIGAMBAR KAMAT

ANNUAL DEVELOPMENT PLAN

20. WILL the Minister for Panchayati Raj be pleased to state:

- (a) whether Government has taken any action to implement the Order passed by the Hon'ble High Court of Bombay at Goa on 12.12.2021 towards preparation on Annual Development Plan; if so, give all relevant details;

- (b) the number of Village Panchayats that have prepared the Annual Development Plan under section 238 (1) of the Goa Panchayati Raj 1994; give details with name of the Panchayat; date of preparation of the plan, date of submission of the Plan and Zilla Panchayat and other relevant details;
- (c) whether the Zilla Panchayat & District Planning Committee have take necessary action on the plans submitted by the Village Panchayat to them; give details of each Panchayat separately; and
- (d) the number of Village Panchayats that have not prepared the Annual Development Plan under section 238 (1) of the Goa Panchayati Raj 1994; give details with names of the Panchayat which have not prepared the annual Development Plan; and
- (e) whether any action has been taken by the Government against the concerned Village Panchayat Sarpanch / Deputy Sarpanch under Section (50)4 and concerned Village Panchayat Secretary under Service Rules applicable to him / her; give details of each case separately?

SHRI DIGAMBAR KAMAT

VISIT OF VIP'S/GUESTS IN GOA

21. WILL the Minister for Protocol be pleased to state:

- (a) the total number of persons that have been provided protocol facilities by declaring them as State Guests from 01/04/2017 till date;
- (b) the details of persons to whom the facilities are provided under protocol including name, address, designation of the person, period of the stay, place of accommodation, transport provided, expenditure incurred on each one of them from 01/04/2017 till date;
- (c) whether the persons provided with the protocol facilities are entitled for the same and for declaration as State Guest; if so, give details with relevant guidelines under which the said facilities were provided to the State Guests from 01/04/2017 till date;
- (d) the procedure of verification followed by the Government while providing facilities to various State Guests including confirming the authenticity of the person, safety and security concerns which may arise from the person or to the person during the stay of the person in the State, breach of Trust and faith by the person provided with the facilities as State Guests from 01/04/2017 till date;
- (e) whether any incidents have taken place in which any person/s who is/are not entitled for the facilities from the State Protocol

Department have availed the facilities as State Guest; if so, furnish details with name of the person/s, address, etc., basis on which the said person/s were provided with such facilities with relevant file notes etc., from 01/04/2017 till date; and

- (f) the action the Government has taken against all those persons who have tried to avail the facilities by fraudulent method, give details of each case separately along with action taken report on the concerned Government Officers responsible for negligence?

SHRI DIGAMBAR KAMAT

KTC BUS STAND AT MARGAO

22. WILL the Minister for Transport be pleased to state:

- (a) whether the Government is aware of the pathetic condition of the KTC Bus Stand which is located in the South Goa District Headquarters at Margao and caters to various interstate buses;
- (b) the total area of land in possession with Kadamba Transport Corporation for the construction of KTC Bus Terminus in Margao and when was the land acquired;
- (c) whether the Government had prepared any proposal to construct a Bus Terminal at Margao; if so, give all relevant documents including the copy of the proposal and relevant file notings;
- (d) the present status of the said proposal; and
- (e) whether the Government has understood the need for a well-equipped Bus terminus at Margao and whether the Government has finalised any action plan for the same; give copies of all relevant documents?

SHRI DIGAMBAR KAMAT

RBI RESTRICTIONS ON URBAN CO-OPERATIVE BANKS & CREDIT SOCIETIES IN GOA

23. WILL the Minister for Co-operation be pleased to state:

- (a) whether there are any restrictions imposed on the Urban Co-operative Banks & Credit Societies in the State by the Reserve Bank of India; if so, details with the name of Bank/Credit Society, date since when the restrictions are imposed, period for which the restrictions are imposed and will remain in force etc., may be given with copy of relevant notice/order/letter issued by RBI pertaining to the same;
- (b) the nature of restrictions imposed on the Urban Co-operative/Credit Societies; give details with relevant documents;

- (c) the impact of the restrictions imposed on the Urban Co-operative Banks/Credit Societies on the operation of the said Banks/Shareholders, Depositors and Account Holders etc.; give details in each case;
- (d) the steps the Government will take to ensure that the restrictions imposed by the RBI are withdrawn; and
- (e) whether the Government has any plans to Re-Capitalise the Banks/Credit Societies on which the restrictions are imposed?

SHRI DIGAMBAR KAMAT

FINANCIAL GRANTS TO ORGANISE PROGRAMMES

24. WILL the Minister for Art and Culture be pleased to state:

- (a) the details of financial grants given to various Individuals/Group/Institutions to organize programmes and activities with details such as name of the Individuals/Groups/Institutions, date and venue of the programme, name of the programme, details of programme such as names of artists and other participants, amount applied, amount sanctioned, amount utilized;
- (b) whether the Utilization Certificate has been received by the Department;
- (c) if so, furnish details from 2017 till date with details of each year separately;
- (d) the details of applications seeking grants to organize various programmes rejected by the Government from 2017 till date with details such as name and address of the applicant, amount of grant requested of each year separately;
- (e) the details of the beneficiaries of grants of organizing cultural programmes who have not submitted Utilization Certificate from 2017 till date;
- (f) whether any action is taken against all those who have not submitted the Utilization Certificate within the stipulated time; and
- (g) if so, furnish details of the Action Taken Report, if not, the reasons for not taking any action?

SHRI DIGAMBAR KAMAT

MOTOR VEHICLE AMENDMENT ACT 2019

25. WILL the Minister for Transport be pleased to state:

- (a) whether the Government has decided to keep on hold the implementation of the Motor Vehicle Amendment Act 2019 in the State;

- (b) if so, the reasons for the same;
- (c) whether the Government has implemented provision under Section 200 to give powers to compound offence for Officers of Transport Department and Police;
- (d) if so, the date since when it has come into force;
- (e) whether the Government has not implemented the provisions under Section 200 to give powers to compound offence for Officers of Transport Department and Police;
- (f) if so, the reasons for the same;
- (g) whether the Government will lower traffic penalties/fines below the level prescribed under the New Motor Vehicles Amendment Act as per Sub-Section (1) of Section 200 of M.V. Act 1988 (59 of 1988);
- (h) whether the Government has set any timeframe/date to fully implement the New Motor Vehicles Amendment Act in the State, if so, details thereof ; and
- (i) whether the Government is not implementing the New Motor Vehicle Amendment Act due to poor infrastructure of roads and poor facilities for pedestrians in the State?

SHRI DIGAMBAR KAMAT

STATE AGRICULTURE POLICY

26. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government has constituted any Committee to prepare the State Agriculture Policy;
- (b) if so, the details of the copy of notification/order with regards to the same;
- (c) the present status of the Committee constituted by the Government to prepare State Agriculture Policy;
- (d) the details of the Agenda and Minutes of meeting of the said Committee till date;
- (e) whether the said Committee has prepared the draft Agriculture Policy for the State of Goa;
- (f) if so, the details of copy of the Draft Policy, if not, the reasons for non-preparation of the Draft Policy;
- (g) whether the Government intends to take all the stake holders into confidence while preparing the State Agriculture Policy;
- (h) if so, the details of the steps taken by the Government in that regard; and
- (i) whether the Government has set any guideline to prepare and notify the State Agriculture Policy ?

SHRI DIGAMBAR KAMAT

CENTRAL GOVERNMENT SCHEMES

27. WILL the Minister for Agriculture be pleased to state:

- (a) the number of schemes launched by the Central Government for the Agriculture and Farming Sector from 2014 till date with details of each scheme separately;
- (b) the number of Central Government Schemes for Agriculture and Farming Sector that are implemented in the State from 2014 till date with details of each year separately;
- (c) the number of Agriculturists and Farmers from Goa that have availed benefits under the Central Government Schemes from 2014 till date with details of each year separately with name of the beneficiary and other details;
- (d) the number of funds received by the Goa Government from the Central Government towards Agriculture and Farming Sector from 2014 till date with details of each year separately; and
- (e) the details of the utilization of the Central Government Funds received for Agriculture and Farming Sector from 2014 till date ?

SHRI DIGAMBAR KAMAT

MECHANISED FARMING

28. Will the Minister for Agriculture be pleased to state:

- (a) whether the Government has any plans to promote Mechanisation of Farming in the State;
- (b) whether the Action Plan has been prepared by the Government to Mechanise the Farming Activity in the State; furnish the copy of the same;
- (c) the number of Machines and Mechanised Equipment available with the Government; furnish the details with type of Machine/Equipment, number of such Machines/Equipment's and other technical details;
- (d) the number of Technical Staff are available with the Government to Operate /maintain the Machine and Equipment's; furnish the details with name of the person, qualification, Designation, number of years in service and other relevant details;
- (e) whether the Government has set up any service Centre/Garage/Maintenance Centre to maintain the Machinery and Equipment's used for Agriculture Activities and Farming; furnish all relevant details;

- (f) whether the Government gives subsidy/special package/Financial Assistance/Grants in the Farmers for Mechanisation of Farming in the State;
- (g) if so, furnish the details of such assistance provided to the Farmers with details of each case separately;
- (h) whether the Government has any plans to set up Cold Storages in the State to store the produce of the Farmers; and
- (i) if so, furnish all relevant details?

SHRI DIGAMBAR KAMAT

SGPDA FISH MARKET

29. Will the Minister for Town & Country Planning be pleased to state:

- (a) whether the South Goa Planning and Development Authority has appointed any Contractor to collect Sopo (collection of occupation fees) for the Wholesale Market;
- (b) furnish the details of the procedure adopted for appointment of the said Contractor along with copies of relevant File Noting's, Tender Notice, Tender Document, Comparative Statement, work order and other documents;
- (c) whether any estimates were prepared and approval taken for the same and for the appointment of the contractor from the PWD and Chief Town Planner for appointment of the contractor to collect Sopo (Collection of Occupation Fees) from the wholesale Fish Market;
- (d) the current status of the said contract; furnish the details of the contractor who is currently collecting the Sopo at Wholesale Fish Market in Margao with his name and address, details of payment terms, copy of work order issues to him, copy of Memorandum of understanding/Agreement if any;
- (e) furnish the details of the Sopo collected by the present contractor from the date of his appointment till date; give monthwise details of each year separately;
- (f) furnish the statement of revenue earned by SGPDA from Sopo Collection in last 5 years;
- (g) whether SGPDA had taken any decision to float tender and invite bids for appointment of Contractor to collect Sopo from Wholesale Fish market at Margao;
- (h) furnish all relevant details such agenda of the meeting, minutes of the meeting, file notes and other document pertaining to said decision;
- (i) whether SGPDA has not floated the tender as per the decision taken in the SGPDA meeting and continued with a particular

- contractor for collection of Sopo at Wholesale Fish Market; if so, the time since when the tender is pending and time since when the particular Contractor is collecting Sopo at SGPDA Fish Market;
- (j) whether is it mandatory for the SGPDA to prepare estimate and take approval from the PWD and Chief Town Planner of the same; if yes, whether SGPDA has followed this procedure; furnish copies of all file noting's and other communications pertaining to the same;
 - (k) the financial implication of not floating the tender for appointment of Contractor to collect Sopo from, SGPDA whole Fish Market; and who is responsible for the losses suffered by SGPDA for delay in floating the tender and appointment of Contractor; and
 - (l) whether SGPDA had received any representations with a proposal to maintain the SGPDA wholesale Fish Market; if so furnish the details with the copies of the said proposals and copies of Action Taken Report by SGPDA?

SHRI DIGAMBAR KAMAT

SCHEMES OF ART AND CULTURE

30. Will the Minister for Art & Culture be pleased to state:

- (a) the number of schemes are currently implemented by the Department of Art and Culture; furnish details of each scheme with date of inception, total number of beneficiaries from the date of inception of the scheme till date, total number of pending applications for each scheme till date, amount spent/disbursed under each scheme from date of inception of the scheme till date; furnish the details of each year separately; and
- (b) whether any schemes are kept in abeyance / Dormant / withdrawn / stopped / cancelled by the Government; if yes, furnish the details with name of the scheme, date since when the said scheme is kept in abeyance/dormant/withdrawn/stopped/cancelled and reasons for the same; furnish details of each scheme separately?

SHRI DIGAMBAR KAMAT

**KALA ACADEMY, KALA BHAVANS, KALAMANDIR, RAVINDRA
BHAVANS IN GOA**

31. Will the Minister for Art & Culture be pleased to state:

- (a) the number of Ravindra Bhavans/KalaMandir/Kala Bhavans in the State; furnish the details such as address and location;

- (b) furnish the details of the Chairman and Members appointed on the Committees of various Ravindra Bhavans/Kala Mandir/Kala Bhavan in the State from 2017 till date; furnish the details of each case separately;
- (c) the total Revenue earned by each Ravindra Bhavan/Kala Mandir/Kala Bhavan; give year wise details under each head separately from 2017 till date;
- (d) the total expenditure incurred by each Ravindra Bhavan/Kala mandir/Kala Bhavan; furnish the year-wise details under each head separately from 2017 till date;
- (e) furnish the details of the Chairman and Members appointed on the Committee of Kala Academy in Goa from 2017 till date; furnish the details of each case separately;
- (f) the total revenue earned by Kala Academy; furnish yearwise details under each head separately from 2017 till date;
- (g) the total expenditure incurred by Kala Academy; furnish yearwise details under each head separately from 2017 till date; and
- (h) furnish the details of the personal staff appointed by the Chairman's of each Ravindra Bhavan/Kala Mandir/Kala Bhavan in the State from 2017 till date; furnish the details with name of the staff, address, qualification, designation, details of salary, copies of appointment letter and other relevant details?

SHRI DIGAMBAR KAMAT

**PROCUREMENT OF ITEMS AND COMMODITIES DURING
COVID-19**

32. WILL the Minister for Civil Supplies be pleased to state:

- (a) the details of various procurements made by the Department of Civil Supplies during Covid-19 Pandemic from March 2020 till date for Free distribution to the people/institutions/organisations and others;
- (b) the details such as name of the commodity/item, quantity rate and price procured during the Covid-19 Pandemic from March, 2020 till date for free distribution to the people / institutions / organisations and others;
- (c) the various commodities/items distributed free or on subsidized rated by the Department of Civil Supplies from March, 2020 till date through various outlets across the State; the details of each commodity/item along with the outlet from which the supplies were made;

- (d) the details of the beneficiaries/recipients/purchasers of the commodities/items distributed by the Department of Civil Supplies free or on subsidized rate from March, 2020 till date;
- (e) the details of the suppliers from whom the commodities/item were procured by the Government from March, 2020 till date such as name of the suppliers with address, GST Registered Number, rate at which procured, give details of each supplier separately; and
- (f) the details of all the payments released to the various suppliers by the Department from whom the commodities/item were procured by the Government from March, 2020 till date for free or subsidized distribution during Covid Pandemic; whether any payment are pending; if so, the reason for pendency?

SHRI DAYANAND SOPTE

**COMMERCIAL PROJECTS APPROVED AND PENDING FROM
MANDREM CONSTITUENCY**

33. WILL the Minister for Town & Country Planning be pleased to state:
- (a) furnish details of all applications that have been received for procuring any permission/license for hotel/commercial project in Mandrem Constituency from 1st April, 2012 till date;
 - (b) the details of all hotels/commercial project files approved and pending with TCP from 1.4.2012 till date in Mandrem Constituency with name and address of the owner, location of project with survey number and name of village;
 - (c) the details of conversion sanad issued from 1.4.2012 till date such as name of the owners, Locations, Survey number, total area converted and whether the area converted is agricultural/orchard/forest or other; and
 - (d) the details of files that are pending for conversion of land with TCP from Mandrem Constituency such as name of the owner/party, survey number, village, location and the total area to be converted?

SHRI DAYANAND SOPTE

**APPLICATIONS RECEIVED FOR CHANGE OF ZONE FROM
MANDREM CONSTITUENCY**

34. WILL the Minister for Town and Country Planning be pleased to state:
- (a) the total number of applications for conversion of zone/change of zone from 1st April, 2014 till date in Mandrem Constituency with details such as:
 - i. name of the applicant/party;
 - ii. name of the Village Panchayat;

- iii. location;
 - iv. survey number;
 - v. land converted in sq. mts;
 - vi. the purpose of conversion of land;
 - vii. date of application;
 - viii. status of applications whether approved or rejected with date; and
- (b) the details of pending applications till date from Mandrem Constituency?

SHRI FRANCISCO SILVEIRA

WORKS BY PANCHAYAT FOR S.C./S.T./OBC

35. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the total number of works carried out by the seven village Panchayat in St. Andre Constituency with S.C. and S.T. fund from 2014 till date;
- (b) the total number of works carried out by the seven village Panchayat in St. Andre Constituency with OBC fund from 2014 till date and
- (c) whether the Government provide more fund to the Panchayat having a large population of backward classes?

SHRI FRANCISCO SILVEIRA.

DETAILS OF GRANTS-IN-AID TO PANCHAYATS.

36. WILL the Minister for Panchayati Raj be pleased to state the details of grants sanctioned to the Village Panchayat of St. Andre Constituency under following heads, Matching grants, Grants in lieu of octroi, XV Finance Commission, Finance Assistance for garbage disposed, grants for Infrastructure Development?

SHRI FRANCISCO SILVEIRA.

NUMBER OF DRIVING LICENCES ISSUED.

37. WILL the Minister for Transport be pleased to state:

- (a) the number of driving licences such as LMV, HMV, three wheeler, and two wheeler to the residents of St. Andre Constituency from 2017 till date;
- (b) furnish the names and address of the applicants;
- (c) the number of licences suspended due to traffic violations, and furnish names of offenders with address; and
- (d) the revenue received from the fines imposed, furnish details?

SHRI FRANCISCO SILVEIRA.

REVENUE EARNED BY KALA ACADEMY.

38. WILL the Minister for Art & Culture be pleased to state:

- (a) the total revenue earned by Kala Academy from 2014 till date;
- (b) the expenditure incurred on maintenance and salaries of the staff;
- (c) the present status of the structure of Kala Academy; and
- (d) whether the Government plans to close down the Kala Academy for public, if so, furnish details?

SHRI NILKANT HALARNKAR.

MEDICAL EXAMINATION OF WORKERS.

39. WILL the Minister for Factories and Boilers be pleased to state:

- (a) whether medical examination of the workers of M/s Goa Glass Fibre Ltd (Binani) Undertaking) at Colvale, as contemplated under Chapter IX of the Goa Factories Rules, 195 specifically Rule prescribed under Sec.87 or Rule 131 has been periodically carried out or not; and
- (b) if so, furnish the date of such medical examination for last 3 years, if carried out and furnish the register or record of medical examinations and test conducted therewith as maintained by your office under Rule 131 Sub rule 5 of the Goa Factories Rule. 1985; and if not, reasons therefor?

SHRI NILKANTH HALARNKAR

REST ROOM FOR WORKERS

40. WILL the Minister for Factories and Boilers be pleased to state:

- (a) whether M/s Goa Glass Fiber Ltd (Binani Undertakings) at Colvale have made provision of rest room for their workers as the company is operating 24 hrs (3 shifts);
- (b) if so, the total area in square meters; and
- (c) if not, the reasons therefor?

SHRI PRASAD GAONKAR

PROPOSAL FOR RAVINDRA BHAVAN IN SANGUEM -GOA

41. WILL the Minister for Art & Culture be pleased to state:

- (a) the details of Proposal for Ravindra Bhavan in Sanguem along with the status of the same;
- (b) whether the construction of Ravindra Bhavan in Sanguem will be started and the time frame by which it will be completed; and

- (c) the total cost of Ravindra Bhavan proposed in Sanguem?

SHRI PRASAD GAONKAR

**FUNDS SPENT BY DIFFERENT DEPARTMENTS UNDER TRIBAL
SUB PLAN**

42. WILL the Minister for Tribal Welfare be pleased to state:
- (a) the details of funds spent by different Departments under Tribal Sub Plan (the details of money spent on particular scheme to be given);
 - (b) the details of proposal for Tribal Bhavan in Sanguem Taluka;
 - (c) the details of Action Plan for disposal of Forest Rights claims in State of Goa with detail case to given Taluka-wise along with details of Spot verification done, spot verification pending and claims disposed by DLC; and
 - (d) whether any disputes of lands are observed by the Government while implementing Forest Rights Act?

SHRI PRASAD GAONKAR

DETAILS OF ADIVASI VIKAS YOJANA SCHEME

43. WILL the Minister for Tribal Welfare be pleased to state:
- (a) the details of project implemented under Adivasi Vikas Yojana i.e. Infrastructure Development in Tribal are under Tribal Sub Plan;

Sr.No	Financial Year	Place of Project	Estimate Cost	Details scope of work completed/proposed	Status of work
1	2018-2019 & 2019-2020				

SHRI PRASAD GAONKAR

PENDING CASES OF “ATAL ASRA YOJANA SCHEME WITH SOUTH OFFICE MARGAO

44. WILL the Minister for Tribal Welfare be pleased to state:

- (a) Furnish the details pending cases of “Atal Asra Yojana Scheme with South office Margao, and status from 2017 to till date pertaining to Sanguem Constituency, furnish details such as;
 - i) name of the applicant;
 - ii) address of the applicant with Village Panchayat;
 - iii) contact number; and
 - iv) reasons for pendency?

SHRI PRASAD GAONKAR

ATAL ASRA SCHEME

45. WILL the Minister for Tribal Welfare be pleased to state:

- (a) furnish the list of pending cases of “Atal Asra Yojana Scheme”
- (b) whether the Government is aware that financial assistance is given under Atal Asra Yojana Scheme for repair, re-constructions and new construction of house;
- (c) if so, furnish the details pending cases of “Atal Asra Yojana” at Block Development Office and Panchayat from the year 2017 to till date pertaining to Sanguem Constituency furnish details such as:-
 - i) name of the applicant;
 - ii) address of the applicant with Village Panchayat;
 - iii) contact number; and
 - iv) reason for pending?

SHRI PRASAD GAONKAR

SCHEMES WITH ART & CULTURE DEPARTMENT

46. WILL the Minister for Art & Culture be pleased to state:

- (a) the details of different Schemes of Art and Culture Department;
- (b) the criteria to avail each Scheme;
- (c) the quantum of financial assistance under each Scheme ; and
- (d) the list of the number of application received under each Scheme/course from April,2017 to till date from Sanguem Constituency with details such as names and addresses date of applicants and amount thereof?

SHRI RAMKRISHNA DHAVALIKAR

CULTIVATION OF CROPS

47. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Department of Agriculture is aware that at many places in the State the cultivation of bitter gourd, elephant's foot yam, radish, spring onion is cultivated, if so;
- (b) the details of cultivation of bitter gourd Elephants foot yam, radish, spring onion Taluka-wise with villages area under cultivation Taluka-wise and quantity of production of bitter gourd, elephants, foot yam, radish, spring onion Taluka-wise;
- (c) the schemes adopted for above; and
- (d) whether the Government is providing any financial help to these Agriculturist?

SHRI RAMKRISHNA DHAVALIKAR

CULTIVATION OF VEGETABLES

48. WILL the Minister for Agriculture be pleased to state:

- (a) whether the Agriculture Department is aware that at many places in the State the cultivation of Mirchi, Sweet Potato, Coconut, Arecanut, Black Pepper, Tomato, Breadfruit, Brinjal, lady finger is takes place;
- (b) if so, give details of cultivation of Mirchi, Sweet Potato, Coconut, Arecanut, Black Pepper, Tomato, Breadfruit, Brinjal, Lady Finger Taluka-wise with villages, area under cultivation Taluka-wise and quantity of production of Mirchi, Sweet Potato, Coconut, Arecanut, Black pepper, Tomato, Breadfruit, Brinjal, Lady Finger Taluka-wise;
- (c) furnish the schemes adopted for above; and
- (d) whether the Government is providing any financial help to these Agriculturist?

SHRI RAMKRISHNA DHAVALIKAR

APPLICATIONS FOR CHANGE IN ZONE

49. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the receipt wise details of all applications for change in Zone that have been received by the Government since April 2017, till date such as name of the Taluka, Village, Survey Number, name of the applicant, details of zone changed, action taken, and areas of the plot; and
- (b) the objective of the said amendment to the Town & Country Planning Act with details thereof?

SHRI RAMKRISHNA DHAVALIKAR

**CONTRACT AND DAILY WAGES STAFF IN AGRICULTURE
DEPARTMENT**

50. WILL the Minister for Agriculture be pleased to state:

- (a) whether there is any contract staff or daily wages staff working in the Agriculture Department as well as in farms of the Department;
- (b) if so, give details such as Names of the staff, address, date of recruitment on contract or daily wages, years of working, initial pay per month, present pay; and
- (c) whether the Government will recruit these staff on permanent basis?

SHRI ROHAN KHAUNTE

TAX COLLECTED BY RTO

51. WILL the Minister for Transport be pleased to state:

- (a) furnish year wise details of the number of vehicles registered and Tax collected by the RTO in the last 3 years for the vehicles under the following heads:
 - i) Two wheelers;
 - ii) Four wheelers;
 - iii) Six wheelers;
 - iv) Others;
- (b) furnish details of the applications received, pending and rejected for issuance of two-wheelers permits in the last 5 years along with the name of the applicant, date of application, type of vehicles and reason for pendency/rejection as on date;
- (c) furnish details of the applications received, pending and rejected for issuance of self-driven/Rent-a Car permits in the last 5 years along with the name of the applicant, date of application, type of vehicles and reason for pendency/rejection as on date; and
- (d) whether any notification/order/SOP/guidelines are issued for persons seeking self-employment during COVID; furnish details along with copies thereof?

SHRI ROHAN KHAUNTE

MATERIAL PURCHASED BY BDO BARDEZ

52. WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish Taluka wise details of all block development officers appointed in the last 5 year along with the details of their name, date of appointment, date of joining, salary, files allotted, files cleared and files pending with each BDO as on date;
- (b) furnish Panchayat-wise details of all administrative approval and expenditure sanctions issued by each Block Development Officer in Bardez pertaining to procuring of materials by call of quotations under Fourteenth Finance Commission Grants as on date along with the copies thereof;
- (c) furnish details Panchayat-wise of all expenditure done by each Block Development Officer in Bardez with respect to procuring of materials under Fourteenth Finance Commission Grants by all quotations as on date along with its utilization as on date; and
- (d) furnish Panchayat-wise details of all materials procured by the Block Development Officer in Bardez by call of quotations by utilizing the grants under Fourteenth Finance Commission as on date?

SHRI ROHAN KHAUNTE

COMPENSATION TO FARMERS

53. WILL the Minister for Agriculture be pleased to state:

- (a) furnish Taluka-wise and Constituency-wise copies of all requests/applications received for compensation due to damage to crops in the last 3 years along with the name of the applicant, address, location of land, cause of damage, documents annexed , site inspection report and compensation requested;
- (b) furnish Taluka-wise and Constituency-wise details of all applications/requests pending, cleared and rejected in the last 3 years along with reasons for pendency, reasons for rejection;
- (c) furnish Taluka-wise and constituency-wise details of all applications which are approved but the money is yet to be disbursed and reasons for pendency in the last 3 years along with the name of the applicant, address, location of land, cause of damage and compensation approved; and
- (d) whether any corresponding has been received from the local MLA/ Sarpanch regarding such damage to crops and compensation; if so, furnish copies along with the action taken report as on date?

SHRI ROHAN KHAUNTE

ROAD ACCIDENT CLAIM SCHEME, 2010

54. WILL the Minister for Transport be pleased to state:

- (a) year wise and Taluka-wise details of all applicants who have applied for compensation under the Road accident Claim Scheme 2010 along with the copies of their application and documents annexed in the last 3 years;
- (b) the present status of all applications that are pending, cleared and rejected in the last 3 years along with details of each applicant, amount paid, reasons for rejection and reasons for pendency as on date; and
- (c) the details of all applications wherein amount claimed is approved but the amount is not yet disbursed along with the name, address of the claimant, amount approved and reasons for delay?

SHRI ROHAN KHAUNTE

EMPLOYMENT IN FACTORIES

55. WILL the Minister for Factories and Boilers be pleased to state:

- (a) the details of all factories registered under the department along with the details of all its employees, pay scale, designation, whether Goans or non-Goans, whether permanent, temporary or contractual, number of years of service;
- (b) Taluka-wise details of all inspections carried out in all factories and boilers in the last 3 years along with the name of the factory, name of inspector, date of inspection, reason for inspection, copy of inspection report and action taken report as on date;
- (c) whether the department has received any information about non-compliance of factories to safety and health standards under the Factory Act, 1923, if so, furnish copies of the complaints along with actions taken by the Department as on date;
- (d) the present status of all complaints pending before all courts/ quasi-judicial authorities in the State as on date; and
- (e) whether any reforms are introduced since 2017, if so, the status of the same?

SHRI ROHAN KHAUNTE

DEVELOPMENT WORKS IN BARDEZ TALUKA

56. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of the names of all Assistant Engineers of the Technical Cell of Directorate of the Panchayat deputed for B.D.O., Bardez

- along with their names, address, designation, type of work looking after and date of joining;
- (b) Panchayat-wise details of all contractors and consultants appointed to carry out development works in Bardez along with details of the contractors and consultants, work orders issued, details of bills raised, bills pending, bills cleared and details of the BDO handling the issue as on date;
 - (c) Panchayat-wise details pertaining to the development works in Bardez;
 - (d) the details along with copies of all circulars and memorandums issued by the Director, Directorate of Panchayat authorizing the Block Development Officer to sign bills of payment to the Contractors/ Agencies regarding developmental works at each Panchayat of Bardez from the date of formation of technical Cell till date;
 - (e) the details along with copies of all circulars and memorandums issued to the Technical Cell of Directorate of Panchayat by the Director regarding procedure and instructions to be followed to undertake developmental works since the time of its formation till date?

SHRI ROHAN KHAUNTE

ILLEGAL HILL CUTTING IN THE STATE

57. WILL the Minister for Town and Country Planning be pleased to state:

- (a) furnish year-wise and Taluka-wise details of complaints received for illegal hill cutting in the last 5 years along with the name of the complaint, copy of complaint, details of the complaint and action taken as on date;
- (b) furnish Taluka-wise details of all permissions acquired by Government for hill cutting carried out on the stretch from Cortalim Junction to Bambolim-Santa Cruz road along with the purpose for such hill cutting;
- (c) furnish Taluka-wise details of all permission acquired by Government for hill cutting in the State along with copies of such permissions; and
- (d) furnish Taluka-wise and year-wise details of all permissions for hill cutting obtained under Section 17A of TCP in the last five years along with the name of the applicant Survey Number land area, Village copy of permission copy of site inspection and fees paid?

SHRI ROHAN KHAUNTE

PROJECT CLEARANCES AND TAX COLLECTION

58. Transferred to Industries as Unstarred LAQ No. 84 to be answer on 30/03/2021.

SHRI ROHAN KHAUNTE

CO-OPERATION SOCIETIES OPERATION

59. WILL the Minister for Co-Operation be pleased to state:

- (a) furnish details of all registered Societies in the State along with their name, address registration number, date of registration and their present status as on date;
- (b) furnish details of the revenue collected by the Government from various Societies in the last 3 years along with their name registration details and fees collected; and
- (c) furnish details of all Societies where Government has initiated action due to mismanagement or frauds during the last 3 years along with its present status as on date?

SHRI ROHAN KHAUNTE

HOUSING BOARD MARKET AT PORVORIM

60. WILL the Minister for Housing Board be pleased to state:

- (a) the present status of the Housing Board Market and Joggers Park at Porvorim along with the details of the work completed as on date and works pending;
- (b) the details of initial date of completion of the project and the revised date of completion and reasons for the delay, if any;
- (c) the details and copies of the tender, copies of work order, contractors and consultant details, bills raised, bills pending and bills cleared as on date for the project; and
- (d) the present status of the facilities included in the Housing Board Market along with the status of each works as on date?

SHRI ROHAN KHAUNTE

ILLEGAL LAND CONVERSION IN PANAJI AND MAPUSA

61. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the present status of the PIL filed against the illegalities in the Land Use Map and Land Use Register of Panaji and Mapusa before the

- Hon'ble HC of Goa along with the copy of the petition and orders passed till date;
- (b) the details of all objections received on the draft Land Use Registers and Maps till date along with the action taken on each such objection;
 - (c) the copies of the direction issued by the Government to the NGPDA for revising the existing ODP for the areas of Panaji and Mapusa along with the copies of the NGPDA's remarks and approval on the same.
 - (d) the copies of the Board meeting wherein such a request was granted by the NGPDA; and
 - (e) the details of provision of law and under what authority the Government has issued direction to the NGPDA for revising the existing Land Use Map and Land Use Register for the areas of Panaji and Mapusa?

SHRI ROHAN KHAUNTE

REGISTRATION OF VEHICLES IN THE STATE

62. WILL the Minister for Transport be pleased to state:

- (a) the Taluka-wise details of all self-driven car registered in the State along with the vehicle details, owner details, PUC, insurance and fast tag details;
- (b) the Taluka-wise details of all self-driven bikes registered in the State along with vehicle details, owner details, PUC, insurance details;
- (c) the details of all taxis registered in the state along with the vehicle details, owner details, PUC, insurance and fast tag details;
- (d) the details of all taxis registered under Goa Miles in the State along with vehicle details, owner details , PUC, insurance and fast tag details; and
- (e) the total number of vehicles registered in the State as on date under the following heads along with the grand total:
 - i. Two -Wheelers;
 - ii. Four- Wheelers;
 - iii. Six- Wheelers;
 - iv. Buses;
 - v. Trucks;
 - vi. Self-driven cars;
 - vii. Taxis; and
 - viii. Others?

SHRI ROHAN KHAUNTE

GRANTS TO VILLAGE PANCHAYATS

63. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the Taluka-wise and year wise details of grants allotted to all the Village Panchayats in the State in the last 5 years;
- (b) the Taluka-wise and year wise details of the utilization status of the grants allotted to all the Village Panchayats in the State in the last 5 years under the following heads:
 - (i) matching grants;
 - (ii) grants in lieu of Octroi;
 - (iii) Infrastructural Development;
- (c) the Taluka-wise and year wise details of all the Village Panchayats that have made request for additional grants in the last 5 years and the status of such proposal as on date; and
- (d) the details of all the audit conducted on the books of account for Village Panchayats in the State for the last 2 years?

SHRI ROHAN KHAUNTE

CONVERSIONS UNDER TCP ACT

64. WILL the Minister for Town and Country Planning be pleased to state:

- (a) the details constituency wise of all approvals granted for the following conversions in the last 5 years along with name of the applicant, address, date of application, location of the land, existing Zoning of the plot and Zoning asked for the following:
 - (i) eco sensitive to Orchard;
 - (ii) eco sensitive to Settlement;
 - (iii) orchard to Settlement;
 - (iv) NDZ to Settlement;
 - (v) Natural Cover Zone to Settlement;
 - (vi) Paddy field to Settlement;
 - (vii) Cultivable land to Settlement;
 - (viii) Settlement to Commercial;
 - (ix) Natural Cover Zone to Commercial;
 - (x) Paddy field to Commercial;
 - (xi) Cultivable land to Commercial;
 - (xii) Orchard to Commercial;
- (b) the details of all provisional permissions issued in the last 5 years along with name of the applicant, address, date of application, location of the land, existing Zoning of the plot and Zoning asked for; and

- (c) the details of the cases where the conversation have been challenged along with the status of such challenge/appeal as on date?

SHRI SUBHASH SHIRODKAR

ATAL ASARA YOJANA

65. WILL the Minister for Tribal Welfare be pleased to state:

- (a) the number of beneficiaries under the Atal Asara Yojana for S.T. people from Shiroda Constituency from 2019 till date, give details; and
- (b) the details of the number of cases under Atal Asara Yojana which are pending; if so, the reason therefor?

SHRI SUBHASH SHIRODKAR

PRIME MINISTER KISANN YOJANA

66. WILL the Minister for Agriculture be pleased to state:

- (a) the number of registered farmers from Shiroda Constituency who have received financial assistance under the P.M. Kissan Yojana; furnish details;
- (b) the names and addresses of registered horticulture outlets in Shiroda Constituency?

SHRI WILFRED D'SA

VACANCIES IN THE PANCHAYATI RAJ DEPARTMENT

67. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of vacancies advertised from 01/01/2012 till date;
- (b) the details of posts filled from 01/01/2012 till date;
- (c) whether appointments are done by written test or oral test? give details;
- (d) the details of posts advertised and not filled till date; and
- (e) the tentative date by which the posts will be filled up?

SHRI WILFRED D'SA

PANCHAYAT SECRETARIES

68. WILL the Minister for Panchayati Raj be pleased to state:

- (a) the details of lapsed and vacant posts of Panchayat Secretary;
- (b) the time frame within which the vacant post will be filled;
- (c) the details of Panchayat Secretaries holding additional charges within the state of Goa and reason therefor?

SHRI WILFRED D'SA

ROAD SAFETY MEASURES

69. WILL the Minister for Transport be pleased to state:

- (a) give details of the 50% of fines/ compounding fees, allotted for implementation of Road safety measures as per the notification of Supreme Court Committee on Road Safety vide Notification of Goa State Road Safety Fund Scheme 2016;
- (b) give details of total funds collected through fines/compounding fees since 2016 till date;
 - (i) give details year-wise;
 - (ii) total amount available for State Road Safety Action measures;
- (c) give year-wise details of fund utilized for Road Safety Measures since 2016 till date;
- (d) whether a Committee has been appointed to implement the Scheme;
 - (i) if so, give details with copy of the minutes of the Board meetings held; and
 - (ii) if not, the reasons therefor?

SHRI WILFRED D'SA

XIV FINANCE COMMISSION

70. WILL the Minister for Panchayati Raj be pleased to state:

- (a) give details of grants received under XIV Finance Commission to Panchayat; give details year-wise for each Panchayat;
- (b) give details of fund utilized by each Panchayat; give details year wise;
- (c) give details of Non utilized funds by each Panchayat;
- (d) furnish number of proposal approved by Director of Panchayat, Minister for Panchayat, B.D.O;
- (e) furnish number of proposal pending in BDO/ Directorate of Panchayat under XIV Finance Commission;
- (f) authority responsible for implementation of XIV Finance Commission fund; and
- (g) reason for non-utilization of fund by the Village Panchayats under their respective jurisdiction?

SHRI WILFRED D'SA

DETAILS OF WORKS RECEIVED BY VILLAGE PANCHAYATS

71. WILL the Minister for Panchayati Raj be pleased to state:

- (a) what is the criteria for approval of Panchayat Road works; give details with copy of the Circular;
- (b) give details of work/ proposal/ estimates received by B.D.O from Village Panchayat of Nuvem Constituency from 2017 till date;
 - (i) details with name of work and entry date;
 - (ii) give details of Administrative Approval granted for works;
- (c) give details of proposal, Works/ Estimates pending in B.D.O Office and Directorate of Panchayat till date and reason thereof; and
- (d) whether Administrative approval for Development works can be granted by the BDO without the NOC of the land owner; give details?

SHRI WILFRED D'SA

PERMISION GRANTED IN NUVEM CONSTITUENCY

72. WILL the Minister for Town &Country Planning be pleased to state:

- (a) the details of Permissions granted in Nuvem Constituency from 01/01/2019 till date;
 - (i) details with name, address, Survey Number, Zone, Area, Location;
 - (ii) give copy of the Technical Sanction;
- (b) give details of complaint received from Nuvem Constituency from 01/01/2019 till date; and
 - (i) furnish copies of Compliance Report and Action Taken Report?

SHRI WILFRED D'SA

VACANCIES IN TRANSPORT DEPARTMENT

73. WILL the Minister for Transport be pleased to state:

- (a) the details of Vacancies advertised from 01/01/2012 till date;
- (b) give details of Posts filled from 01/01/2012 till date;
- (c) whether appointments are done by written test or oral test; give details;
- (d) give details of Post advertised and not filled till date; and
- (e) give tentative date by which the posts will be filled up?

SHRI WILFRED D'SA

VACANCIES IN TRIBAL WELFARE DEPARTMENT

74. WILL the Minister for Tribal Welfare be pleased to state:

- (a) the details of vacancies advertised from 01/01/2012 till date;

- (b) give details of posts filled from 01/01/2012 till date;
- (c) whether appointments are done by written test or oral test; give details;
- (d) give details of post advertised and not filled till date; and
- (e) give tentative date by which the posts will be filled up?

SHRI WILFRED D'SA

VACANCIES IN ART & CULTURE DEPARTMENT

75. WILL the Minister for Art & Culture be pleased to state:

- (a) the details of vacancies advertised from 01/01/2012 till date;
- (b) give details of posts filled from 01/01/2012 till date;
- (c) whether appointments are done by written test or oral test; give details;
- (d) give details of post advertised and not filled till date; and
- (e) give tentative date by which the posts will be filled up?

SHRI WILFRED D'SA

VACANCIES IN TOWN & COUNTRY PLANNING DEPARTMENT

76. WILL the Minister for Town & Country Planning be pleased to state:

- (a) the details of vacancies advertised from 01/01/2012 till date;
- (b) give details of posts filled from 01/01/2012 till date;
- (c) whether appointments are done by written test or oral test; give details;
- (d) give details of post advertised and not filled till date; and
- (e) give tentative date by which the posts will be filled up?

SHRI WILFRED D'SA

SCHEMES SANCTIONED IN NUVEM CONSTITUENCY

77. WILL the Minister for Tribal Welfare be pleased to state:

- (a) give details of grant sanctioned under Atal Asra Yojana Scheme, Ashraya Adhar Scheme, Antya Sanskar Sahay Yojana and Children of Widow/Orphan Child Scheme from 01/01/2017 till date with name, address and amount sanctioned in Nuvem Constituency;
- (b) give details of application received, rejected, approved and pending cases from 01/01/2017 till date under Atal Asra Yojana Scheme, Ashraya Aadhar Scheme, Antya Sanskar Sahay Yojana and Children of Widow/Orphan Child Scheme with name, address and contact number; and

- (c) give details of cases where the order is issued but payment not made till date with details of names, address, sanction order number and token number?

SHRI WILFRED D'SA

REVENUE VILLAGES OF NUVEM CONSTITUENCY

78. WILL the Minister for Panchayati Raj be pleased to state:

- (a) furnish details of revenue Villages under BDO Salcete and BDO Marmagao in Nuvem Constituency;
- (b) the criteria under which Salcete Villages are included in BDO Marmagao jurisdiction, furnish reasons;
- (c) whether there are any possibilities of including Villages of Verna, Nagoa and Majorda-Utorda-Calata from BDO Marmagao to BDO Salcete; if so, furnish details therefor; and
- (d) if not, reasons thereof?

SHRI PRASAD GAONKAR

STATUS OF FRC CASES TALUKA WISE

79. WILL the Minister for Tribal Welfare be pleased to state:

- (a) the status of FRC Cases Taluka-wise;
- (b) the total number of Spot Verification to be carried out Taluka-wise with details of Spot Verification already carried out;
- (c) the number of cases approved by SDLC and DLC;
- (d) the total number of FRC Cases in which Final Sanad is issued to applicant Taluka-wise separately;
- (e) the action plan on disposal of FRC Cases in the State;
- (f) the number of Machines given to each Taluka for Spot Verification and number of surveyors deployed; and
- (g) the action Plan of Government for disposal of Cases under Wildlife Protection Act?

SHRI ALEIXO REGINALDO LOURENCO

**INTEREST OF DEPOSITORS OF MADGAUM URBAN
COOPERATIVE BANK LTD.**

80. WILL the Minister for Co-operation be pleased to state:

- (a) the present status regarding the withdrawal of depositors money from Madgaum Urban Cooperative Bank Ltd., including its Curtorim branch as on date with details thereof;
- (b) the reason the depositors are not allowed to withdraw their hard earned money with give details thereof;

- (c) whether the management and staff of Madgaum Urban Cooperative Bank are involved in financial scam with details thereof;
- (d) the date the last AGM(Annual General Meeting) was held for the distribution of dividend to the shareholders by Madgaum Urban Cooperative Bank LTD. with details;
- (e) whether there is a fear in the mind of the depositors of Madgaum Urban Cooperative Bank LTD., that their money will be lost forever and the steps taken by the Government in this regards, with details thereof; and
- (f) whether the Government on 18th February 2021 made a statement that it would intervene in this matter speak to the RBI for sorting out the matter of depositors hard earned money; and
- (g) whether the Government has spoken to RBI in this regard; if so, the details of the outcome and if not, the reasons therefor?

**ASSEMBLY HALL
PORVORIM, GOA
26TH MARCH, 2021**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**